

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HEAVEN TEXTILES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HEAVEN TEXTILES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11.06.2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120GJ2011PTC065865
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 31-32, Narayan Industrial Estate, Village: Jolwa, Taluka: Palsana, Surat, Gujrat-394305 INDIA
6.	Insolvency commencement date in respect of corporate debtor	19.07.2022
7.	Estimated date of closure of insolvency resolution process	14.01.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anurag Nirbhaya Reg No.: IBBI/IPA-001/IP-P00870/2017-2018/11468
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email ID: anurag@canirbhaya.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email ID: cirp.htpl@gmail.com
11.	Last date for submission of claims	02.08.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads Physical Address: Same as mentioned at point no. 10. b) NA

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the **HEAVEN TEXTILES PRIVATE LIMITED** on 19th July 2022.



The creditors of **HEAVEN TEXTILES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 2nd August, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Anurag Nirbhaya
Interim Resolution Professional
In the matter of Heaven Textiles Private Limited
Reg No.: IBBI/PA-001/IP-P00870/2017-2018/11468
AFA Validity: 14.12.2021 to 13.12.2022
Address: 204, Sagar Plaza, Plot No. 19,
District Centre Laxmi Nagar, New Delhi-110092
Reg Email Id: anurag@canirbhaya.com

Date: 22.07.2022
Place: New Delhi

કેનારા બેંક Canara Bank Ashram Road Branch, Ahmedabad

POSSESSION NOTICE, Section 13(4) (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of Canara Bank, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 04.03.2022 calling upon the Borrower Mr. Rajesh Rameshchandra Dataniya (Borrower) and Mr. Kamalbhai Nagarbhai Bihola (Co-Borrower) to repay the amount mentioned in the notice being Rs. 2,69,502.70 (Rs. Two Lakhs Sixty Nine Thousand Five Hundred Two and Paise Seventy Only) within 60 days from the date of receipt of the said notice.

The Borrower/Co-Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act, read with Rule 8 & 9 of the said Rules on this 18th day of July of the year 2022.

The Borrower in particular, and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank, Ashram Road Branch, Ahmedabad for an amount of Rs. 2,69,502.70 (Rs. Two Lakhs Sixty Nine Thousand Five Hundred Two and Paise Seventy Only) + further interest from 28.02.2022 and interest thereon.

The borrower's attention is invited to provisions of section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Flat No. 301, Block No. 1, Third Floor adm. about 27.60 Sq. Mtrs. in scheme known as EWS 14 Vasna lying and being upon Non-Agriculture land on Final Plot No. 684 of Town Planning scheme 21 situated lying and being in Village Vaena registered sub Dist. Ahmedabad in SRO-04, Paldi, Ahmedabad. Owned by: Mr. Rajesh Rameshchandra Dataniya. Bounded by: East: Passage & Flat No. 306, West: Margin, North: Flat No. 302, South: Staircase and Flat 320.

Date: 18.07.2022 Place: Ahmedabad Authorised Officer, Canara Bank

DELHI JAL BOARD: DELHI SARKAR
OFFICE OF THE ADDL. CHIEF ENGINEER (M)-10
TENDERING DIVISION (M)-10
ROOM NO. 103, 1st FLOOR, ENGINEERS BHAWAN, NEAR
MOOL CHAND CROSSING, ANDREWS GANJ NEW DELHI-110049
Mail: - eem10.dib@gmail.com, Mob. -9650291341

NIT No.46/EE (T) M-10/2022-23
Press Tender

S. No.	Name of work	Reserve price	Date of release of tender in a procurement solution	Last date and time for download & RTGS through a procurement solution
1	Restoration of damaged sewer line at Jal Vihar inside Klokari SPS under EE(M)-41 (AC-41 Jangpura)	4475940/-	2022, D.J.B. 226352.1 19.7.2022	2.8.2022 upto 2.00 PM
2	Improvement of water supply in Janta Camp (Bhairon Marg by replacement of damaged GI water line under EE(M)-41 (AC-41 Jangpura)	2657159/-	2022, D.J.B. 226352.2 19.7.2022	2.8.2022 upto 2.00 PM
3	Replacement of old damaged and rusted 250mm dia Cwaster line at Gurudwara Road, Kotla Mubarak Pur under EE(S) II (AC-42 Kasturba Nagar) Re-invite	4926352/-	2022, D.J.B. 226352.3 19.7.2022	2.8.2022 upto 2.00 PM
4	Consultancy for water distribution network, up-gradation / re-design/estimation of Shahpurjatt Village & DDA flats under Greater Kailash Constituency AC-50 (Re-invite)	Item rate	2022, D.J.B. 226352.4 19.7.2022	2.8.2022 upto 2.00 PM
5	Repair and maintenance of North Pump House at Greater Kailash - I under EE(M)-50 (AC-50)	4942806/-	2022, D.J.B. 226352.5 19.7.2022	2.8.2022 upto 2.00 PM
6	Strengthening of UGR by replacement of damaged roof of UGR at LIG Flat Kalkaji BPS under EE(M)-50 (AC-50)	3769091/-	2022, D.J.B. 226352.6 19.7.2022	2.8.2022 upto 2.00 PM
7	Engagement of labour for maintenance of water supply in G.K. Constituency under EE(M)-50 (AC-50) (Re-invite)	Item rate	2022, D.J.B. 226352.7 19.7.2022	2.8.2022 upto 2.00 PM
8	Re-boring of 4 nos. tube wells i.e. 2 nos. in ODA Park Transit Camp, A-Block, 1 No. near Deepalya School, 1 no. in Navjeevan Camp near Pocket-4 in AC-51 Kalkaji (Re-invite)	2592095/-	2022, D.J.B. 226352.8 19.7.2022	2.8.2022 upto 2.00 PM

Further details in this regard can be seen at govtprocurement.delhi.gov.in

ISSUED BY P.R.O. (WATER)
Advt. No. J.S.V. 250 (2022-23)

STOP CORONAVIRUS "WEAR MASK, FOLLOW PHYSICAL DISTANCING, MAINTAIN HAND HYGIENE"

Sd/- (B. N. Gupta)
EXECUTIVE ENGINEER (T/M)-10

Bank of India

"PUBLIC NOTICE"

PROPERTY: R.S./BLOCK NO.: 523, NEW BLOCK NO.- 855, KADI-BHOYANI ROAD, OPP. KADI -DETRUJ ROAD, AT- SADRA, TAL.- KADI, DIST.- MEHSANA 382120. OWNER: M/S. ABHIRAJ OLD INDUSTRIES

This property is under Symbolic possession of Bank of India Kadi Branch, and legal action is under process. No person can do any transaction on this piece of land.

Authorised officer
Bank of India
M.: 7974596431

કેનારા બેંક Canara Bank Ashram Road Branch, Ahmedabad

POSSESSION NOTICE, Section 13(4) (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of Canara Bank, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 07.03.2022 calling upon the Borrower Mrs. Jyotiben Ashwin (Borrower) and Mrs. Shobhaba Kankarsing Vaghela (Guarantor) to repay the amount mentioned in the notice being Rs. 3,66,928.06 (Rs. Three Lakhs Sixty Six Thousand Nine Hundred Twenty Eight and Paise Six Only) within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the Borrower and the public in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act, read with Rule 8 & 9 of the said Rules on this 15th day of July of the year 2022.

The Borrower in particular, and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank, Ashram Road Branch, Ahmedabad for an amount of Rs. 3,66,928.06 (Rs. Three Lakhs Sixty Six Thousand Nine Hundred Twenty Eight and Paise Six Only) + further interest from 28.02.2022 and interest thereon.

The borrower's attention is invited to provisions of section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Old Survey No. 371, Sub Plot No. 2, Plot 51/18, TP-25, Flat No. 13, Third Floor, 47.64 Sq. Mtrs. in Ravikiran Apartment, Opp. Rangmani Society, Maniyasa, Maninagar East, Ahmedabad. Bounded by: East: Road and Rangmani Society, West: Road and then Ambicabag Society, North: Flat No. 14, South: Dayanand Flat.

Date: 15.07.2022 Place: Ahmedabad Authorised Officer, Canara Bank

કેનારા બેંક Canara Bank Ashram Road Branch, Ahmedabad

POSSESSION NOTICE, Section 13(4) (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of Canara Bank, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 07.03.2022 calling upon the Borrower Mr. Rakeshkumar Narayanbhai Modi (Borrower) and Mrs. Varshaben Rakeshbhai Modi (Co-Borrower), Mr. Mahendrakumar B. Modi (Guarantor) to repay the amount mentioned in the notice being Rs. 7,86,825.47 (Rs. Seven Lakhs Eighty Six Thousand Eight Hundred Twenty Five and Paise Forty Seven Only) within 60 days from the date of receipt of the said notice.

The Borrower/Co-Borrower/Guarantor having failed to repay the amount, notice is hereby given to the Borrower and the public in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act, read with Rule 8 & 9 of the said Rules on this 18th day of July of the year 2022.

The Borrower in particular, and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank, Ashram Road Branch, Ahmedabad for an amount of Rs. 7,86,825.47 (Rs. Seven Lakhs Eighty Six Thousand Eight Hundred Twenty Five and Paise Forty Seven Only) + further interest from 28.02.2022 and interest thereon.

The borrower's attention is invited to provisions of section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Flat No. D/301, of 61 Sq. Yards, on Third Floor in Block No. D with undivided share in the said land adm. 18.88 in the scheme Kautliya which is on the part of Land being Survey No. 207, Now being F.P. No. 51 & 85 of TPS No. 19, Mouje: Kalgam, Taluka City, Registration Dist. Sub Dist. Ahmedabad-2 (Vadaj) held by: Mr. Rakeshkumar Narayanbhai Modi. Bounded by: East: Flat No. D/302, West: Flat No. D/306, North: Flat No. D/304, South: Land of Final Plot No. 35.

Date: 18.07.2022 Place: Ahmedabad Authorised Officer, Canara Bank

Repro Home Finance Limited
AHMEDABAD BRANCH : SF-1, Shri Vardhman, Opposite Yes Bank desides, Raindrop Building, CG Road, Navrangpura

E - AUCTION SALE NOTICE

Sale of Immovable Properties Mortgaged to Repco Home Finance Ltd. Under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

Whereas the following Borrowers and Co-Borrowers have borrowed monies from Repco Home Finance Limited, Asset Recovery Branch and the details of the liability is furnished hereunder. Whereas the Company has issued Notice under SARFESI Act and the Authorised Officer has taken Possession of the mortgaged properties and issued Sale Notice on the dates mentioned below and the Company now has decided to sell the properties under Section 8 and 9 of the Security Interest (Enforcement) Rules 2002, in "As is where is condition" and "As is what is condition".

Date / Time of E - Auction : 26.08.2022, S.No.1 & 2: Time : 11.00 a.m - 12.00 p.m.
With unlimited auto extension of 5 minutes

Last Date & Time for submitting E-Tenders : 25.08.2022 at 4.00 p.m.

S.No.1: Borrower: Mr. Jani Amresh Vyomesh, S/o. Vyomesh Chaleshankar Jani, Co-Borrower: Mrs. Jani Dhatree Amresh, W/o. Jani Amresh Vyomesh; Demand Notice Date: 20.01.2020; Amount claimed as per Demand Notice (Account No. 177187000008) being Rs. 29,61,752/- as on 18.01.2020 together with further interest, costs and expenses; Possession Taken Date: 07.05.2022; Present Outstanding Amount: Rs.26,12,455/- as on 15.07.2022.

DESCRIPTION OF PROPERTY: All that piece and parcel of immovable property bearing Flat No.35/B on Third Floor, admeasuring about 91 Sq. Yrds in Heritage (Ghatodia) Owners Association Known as Trishala-II, lying being and situated on the land of F.P. No. 60 of T.P. No. 2, of Survey No. 228/1/1-1/2/2 of Village Ghatodia Taluka City within District Ahmedabad and Registration Sub District Ahmedabad which is bounded as under:- North: Common wall of Flat No.33/A, South: Society margin, East: Passage Common, West: T.P. Road.

RESERVE PRICE : Rs.38,50,000/-; EMD (10% of Reserve Price) : Rs.3,85,000/-; Minimum Bid Increment Amount : Rs.25,000/-

S.No.2: Borrower: Mr. Tahirhusen Shaikh, S/o. Iqbalhussain Shaikh, Co-Borrower: Mrs. Moniababu Shaikh, W/o. Tahirhusen Shaikh; Demand Notice Date: 29.01.2020; Amount claimed as per Demand Notice (Account No. 177187000091) being Rs. 9,82,751/- as on 22.01.2020 together with further interest, costs and expenses; Possession Taken Date: 27.04.2022; Present Outstanding Amount: Rs.12,44,032/- as on 15.07.2022.

DESCRIPTION OF PROPERTY: All that piece and parcel of immovable property bearing House No.C-3, admeasuring about 75 Sq. Yrd / 62.70 Sq.Mtrs., together with construction standing thereon in "The Rose Owners Association" lying being and situated on the land of Survey Nos. 28/14/17A admeasuring 80.80 Sq. Yrd, 28/14/18 admeasuring 164.25 Sq. Mtrs and 28/14/19 admeasuring 210.98 Sq.Mtrs collectively, situated at Shahpur Mill Compound, Near Bank of India, of Shahpur Ward No. 2, of Ahmedabad and Sub District of Ahmedabad-1, North: Flat No.3/A, South: Flat No.2/A, East: Applicable Survey Number, West: Applicable Survey Number.

RESERVE PRICE : Rs.21,00,000/-; EMD (10% of Reserve Price) : Rs.2,10,000/-; Minimum Bid Increment Amount : Rs.25,000/-

For E-Auction procedure, please contact M/s. C1 India Pvt Ltd., Mr. Prabakaran - 7418281709.

For inspection of the property the intending bidders may contact the Branch Head, Repco Home Finance Limited, Ahmedabad Branch, on all working days between 10 A.M to 5 P.M. Contact Nos. (079) 26461872 & 91293-60334.

Authorised Officer,
Repro Home Finance Limited

Date: 18.07.2022

Aavas Financiers Limited
(Formerly known as AU HOUSING FINANCE LIMITED) (CIN:L65922RJ0113PC034297)
Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur, 302020

POSSESSION NOTICE

Whereas, the undersigned being the Authorised Officer of AAVAS FINANCIERS LIMITED (Formerly known as "AU HOUSING FINANCE LIMITED") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred upon me under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned below to repay the amount mentioned in the respective notices within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the properties described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the dates mentioned as below.

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of the AAVAS FINANCIERS LIMITED (Formerly known as "AU HOUSING FINANCE LIMITED") for an amount mentioned as below and further interest thereon.

Name of the Borrower	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
AJAY RAJ RATHOD, Mrs. SONAL AJAY RATHOD Guarantor: Mr. ARVINDKUMAR RAMJASHBHAI JAGTEIYA (A/C No.) LNA0803118-190092103	14 Jun 21 ₹ 1234938.00/- Dues as on 11 Jun 21	Flat No -B/405,Gajanan Homes, Mouje - Naroda, Ta- Asarva, Dist-Ahmedabad, On Land Bearing Survey No - 950/2 Paiki, GUJARAT Admeasuring 43.61 Sq. Mtrs	Symbolic Possession Taken on 20 Jul 22
PRANALDIBHAI MOHANBHAI YADAV, Mrs. BHAGVATI YADAV (A/C No.) LNG002189-200180427 & LNG002119-200180328	15 Jun 22 ₹ 1521117.00/- & ₹ 803509.00/- Dues as on 15 Jun 22	Plot no. 62, Situated at Dahod Deskar Ukardi Road, Paiki North Side, Indraprasth society, Constructed upon Land bearing R.S. No. 64/1/P/2 Paiki 13 of village Deskar, Mouje - Deskar, TA. & Dist. - Dahod, Gujarat. Admeasuring 63.75 Sq. Mtrs	Symbolic Possession Taken on 20 Jul 22
SANDIP MANSUKHBHAI SIDDHAPURA, Mr. NIKHUN MANSUKHBHAI SIDDHAPURA, Mrs. CHETANA M SIDDHAPURA Guarantor: Mr. JAYANTIBHAI RANCHODBHAI PRAJAPATI (A/C No.) LNA0001416-170030585	23 Nov 21 ₹ 2105194.43/- Dues as on 16 Nov 21	SURVEY NO. 2126/2, SUB PLOT NO A/12, "VANDANA SOCIETY" NR RAM SRUSTI SOCIETY, PALIKA NAGAR, AT BARKOL, ANAND, GUJARAT Admeasuring 121.24 Sq. Mtrs.	Symbolic Possession Taken on 20 Jul 22

Place : Jaipur Date: 22-07-2022 Authorised Officer Aavas Financiers Limited

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HEAVEN TEXTILES PRIVATE LIMITED

RELEVANT PARTICULARS

S. No.	Name of corporate debtor	HEAVEN TEXTILES PRIVATE LIMITED
1. <td>Name of corporate debtor <td>HEAVEN TEXTILES PRIVATE LIMITED</td> </td>	Name of corporate debtor <td>HEAVEN TEXTILES PRIVATE LIMITED</td>	HEAVEN TEXTILES PRIVATE LIMITED
2. <td>Date of incorporation of corporate debtor <td>11.06.2011</td> </td>	Date of incorporation of corporate debtor <td>11.06.2011</td>	11.06.2011
3. <td>Authority Under which corporate debtor is incorporated/Registered <td>RoC-Ahmedabad</td> </td>	Authority Under which corporate debtor is incorporated/Registered <td>RoC-Ahmedabad</td>	RoC-Ahmedabad
4. <td>Corporate Identity No. / Limited Liability Identification No. of corporate debtor <td>U17120GJ2011PTC065865</td> </td>	Corporate Identity No. / Limited Liability Identification No. of corporate debtor <td>U17120GJ2011PTC065865</td>	U17120GJ2011PTC065865
5. <td>Address of the registered office and principal office (if any) of corporate debtor <td>Plot No. 31-32, Narayan Industrial Estate, Village: Jolva, Taluka: Palasana, Surat, Gujarat- 394305 INDIA</td> </td>	Address of the registered office and principal office (if any) of corporate debtor <td>Plot No. 31-32, Narayan Industrial Estate, Village: Jolva, Taluka: Palasana, Surat, Gujarat- 394305 INDIA</td>	Plot No. 31-32, Narayan Industrial Estate, Village: Jolva, Taluka: Palasana, Surat, Gujarat- 394305 INDIA
6. <td>Insolvency commencement date in respect of corporate debtor <td>19.07.2022</td> </td>	Insolvency commencement date in respect of corporate debtor <td>19.07.2022</td>	19.07.2022
7. <td>Estimated date of closure of insolvency resolution process <td>14.01.2023</td> </td>	Estimated date of closure of insolvency resolution process <td>14.01.2023</td>	14.01.2023
8. <td>Name and registration number of the insolvency professional acting as interim resolution professional <td>Mr. Anurag Nirbhaya Reg. No.: 0518/PA-01/18IP-P008702017-2018/1468</td> </td>	Name and registration number of the insolvency professional acting as interim resolution professional <td>Mr. Anurag Nirbhaya Reg. No.: 0518/PA-01/18IP-P008702017-2018/1468</td>	Mr. Anurag Nirbhaya Reg. No.: 0518/PA-01/18IP-P008702017-2018/1468
9. <td>Address and e-mail of the Interim Resolution Professional as registered with the Board <td>Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email ID: anurag@canirbhaya.com</td> </td>	Address and e-mail of the Interim Resolution Professional as registered with the Board <td>Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email ID: anurag@canirbhaya.com</td>	Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email ID: anurag@canirbhaya.com
10. <td>Address and e-mail to be used for correspondence with the interim resolution professional <td>Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email ID: cirp_hgt@gmail.com</td> </td>	Address and e-mail to be used for correspondence with the interim resolution professional <td>Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email ID: cirp_hgt@gmail.com</td>	Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email ID: cirp_hgt@gmail.com
11. <td>Last date for submission of claims <td>02.08.2022</td> </td>	Last date for submission of claims <td>02.08.2022</td>	02.08.2022
12. <td>Classes of creditors, if any, under clause (b) of section 7, as notified by the interim resolution professional <td>N.A.</td> </td>	Classes of creditors, if any, under clause (b) of section 7, as notified by the interim resolution professional <td>N.A.</td>	N.A.
13. <td>Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) <td>N.A.</td> </td>	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) <td>N.A.</td>	N.A.
14. <td>(a) Relevant Forms and (b) Details of authorized representatives are available at: <td>a) Web link: https://bbi.gov.in/home/downloads b) Physical Address: Same as mentioned at point no. 10. b)NA</td> </td>	(a) Relevant Forms and (b) Details of authorized representatives are available at: <td>a) Web link: https://bbi.gov.in/home/downloads b) Physical Address: Same as mentioned at point no. 10. b)NA</td>	a) Web link: https://bbi.gov.in/home/downloads b) Physical Address: Same as mentioned at point no. 10. b)NA

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the HEAVEN TEXTILES PRIVATE LIMITED on 19th July 2022.

The creditors of HEAVEN TEXTILES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 2nd August, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (NA) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Anurag Nirbhaya
Interim Resolution Professional
In the matter of Heaven Textiles Private Limited
Reg. No.: 0518/PA-01/18IP-P008702017-2018/1468
AFA Validity: 14.12.2021 to 13.12.2022
Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092
Reg. Email: icanurag@canirbhaya.com

Date: 22.07.2022
Place: New Delhi

Possession Notice (For Immovable Property) Rule 8-(1)

Under Section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 9(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(4) of the said Act, calling upon the Borrower(s) to repay the amount mentioned in the notice issued to them, in connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:

Name of the Borrower(s) (Co-Borrower(s))	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Prapthi Sami Bha Vanparya, Mrs. Minakshin Pralubha Vanparya, Bhavathi Electronics (Prospect No IL10137416)	All that piece and parcel of Flat No.G-101, Admeasuring 332 Sq.Ft., Wing-1, Bldg G, Floor 1, Ews-16, Suman Niwas, F.P. No 25 Mota Varachaa Surat 394101.	Rs. 3,19,125/- (Rupees Three Lakh Nineteen Thousand One Hundred Twenty Five Only)	06-Jun-2021	16-Jul-2022
Mr. Mithun Anirudh Chavda, Mr. Anirudh Chavda, Mrs. Sanjaybhai Chavda (Prospect No IL10086940)	All that piece and parcel of Plot No.428, Area Measuring 74.31 Sq.Mts., Rudra Residency, Opp. Sayan Main Road, Opp Shiv Shaikhi Estate, Mege Oppad Tal. Otpad, Surat, 394540.	Prospect IL10086940 is Rs. 18,49,412/- (Rupees Eighteen Lakh Forty Nine Thousand Four Hundred Twenty Seven Only)	22-Feb-2022	16-Jul-2022
Mr. Vikash Thakur, Mrs. Raksha Devi, Mr. Ramshankar Thakur (Prospect No IL10037433 & IL10078265)	All that piece and parcel of Plot No.41, adm. 40.18 sq.mtrs., together with undivided share no. 26.59 sq.mtrs. in road & COP in "Dharmabhakti Residency" situated on the land bearing R.S. No.151, 173, Block No. 211 of Village Jolva, Taluka Palasana, Dist. Surat, Gujarat, India, 394305	Rs.12,76,479/- (Rupees Twelve Lakh Seventy Six Thousand Four Hundred Seventy Nine Only) wide Prospect No. IL10074333 and Rs. 2,49,727/- (Rupees Two Lakh Forty Nine Thousand Seven Hundred Twenty Seven Only) wide Prospect No. IL10078265	03-Aug-2021	16-Jul-2022
Mr. Parbatbhai Lakshmanbhai Karmur, Mrs. Karben Parbatbhai Karmur (Prospect No. 946629)	All that piece and parcel of all that pieces and Parcels of Immovable Property Comprising of Residential Tenement on N.A. Land Admeasuring 1088 Sq.Ft., of Plot No.22/B Of Lying and situated at Revenue Survey No. 32/2 Paik Of Village Dolatpara Of Junagadh City	vide prospect no. 346622 is Rs.1,26,213/- (Rupees One Lakh Twenty Six Thousand Two Hundred Thirteen Only) wide prospect no. 898422 is Rs.7,01,071/- (Rupees Seven Lakh One Thousand Seventy One Only)	19-Feb-2022	18-Jul-2022
Mr. Harshuk Mansukh Parmar, Mrs. Kancharben Harshukbhai Parmar (Prospect No 872649)	All that piece and parcel of Plot No.1022, of Plot No 102 Sy.No.29, measuring 92.28 Sq.Mts. Neminath Nagar-1, Daltapara, Junagadh, Gujarat, India.	vide Prospect No.872649 is Rs.10,01,177/- (Rupees Ten Lakh One Thousand One Hundred Seventy Seven Only)	26-Aug-2021	18-Jul-2022
Mrs. Koushalya Madanlaxmi Panwar, Mrs. Madanlaxmi Antramaji Panwar (Prospect No 926465 & 795335)	All that piece and parcel of Plot No.70 As Per Site Admeasuring 18.75 X 42 Feet i.e. 73.15 Sq. Mts., & As Per 7/12 Admeasuring 74.94 Sq.Mts., along with Undivided Share in Land Of Road & C.O.P., in "Mahadev Villa", Situate At Block No. 319, Of Mohje Village Talhasra, Ta. Palasana, Dist. Surat 394305, Gujarat, India.	vide prospect no. 926465 is Rs.4,86,142/- (Rupees Four Lakh Eighty Six Thousand One Hundred Forty Two Only) and wide prospect no. 795335 is Rs.13,86,394/- (Rupees Thirteen Lakh Sixty Six Thousand Three Hundred Eighty Four Only)	16-Dec-2021	16-Jul-2022
Mr. Kishor Gorantlabhai Chavda, Mr. Bharat G Chavda, Mrs. Hemlataben Kishoribhai Chavda (Prospect No 792214)	All that piece and parcel of Flat No.6111, Block No.2, 8th Floor, Om Shanti Gold Plus, Plot No.15(1+2)/1, Survey No. 479/B, Ahmedabad, Gujarat 382405 admeasuring 486 Sq. Ft.	Rs.12,95,598/- (Rupees Twelve Lakh Ninety Five Thousand Five Hundred Ninety Eight Only)	03-Dec-2021	16-Jul-2022
Mr. Rajubhai Prilmasdas Sindi, Mr. Mahesh Prilmasdas Sindi, Mrs. Sonal Rajubhai Sindi (Prospect No 747394 and 870334)	All that piece and parcel of Unit No. B-706 Of The Project "Omkar Hill", at Survey No.590-592/1-593, Area admeasuring 918 Sq.Ft., Op No.41/1, 41/3, 41/2, Fp. No.41/L1, Draft Tpe No.80 (Vahra) at Village Vahra, Ta. Ahmedabad, City East, Dist. Ahmedabad.	vide Prospect No. 747394 is Rs.9,10,001/- (Rupees Nine Lakh Ten Thousand One Only) wide prospect no. 870334 is Rs.2,31,754/- (Rupees Two Lakh Thirty One Thousand Seven Hundred Fifty Four Only)	10-Jan-2022	16-Jul-2022
Mr. Gaurang Pravin Shah, Mrs. Reshma Gaurangbhai Shah (Prospect No 838991 & 839730)	All that piece and parcel of Flat No. A-401, admeasuring 55.37 Sq.Mts., Anand Ilyf, Opp. Diwal Ehandkeda, Nr. Sardar Patel Ring Road, Tragaad, Chhokheda, Ahmedabad, Pincode:380024, Gujarat, India.	vide Prospect No.838991 is Rs.22,56,104/- (Rupees Twenty Two Lakh Fifty Six Thousand One Hundred Forty Only) & Prospect No.839730 is Rs.22,56,347/- (Rupees Twenty Two Lakh Fifty Six Thousand Three Hundred Forty Seven Only)	16-Mar-2022	19-Jul-2022
Mr. Shakil Mahmoodbhai Shekh, Mrs. Farjanaben Shakilbhai Shekh (Prospect No 875290)	All that piece and parcel of a Residential House built up area Sq.Mts. 76- 98 Constructed on land Sq.Mts. 36- 56 of Plot No. 14 paiki (Middle part) of Revenue Survey No. 747 paiki situated at Keshod within limit of Keshod Municipal Ta.-Keshod, Dis.-Junagadh, 382220, Gujarat, India.	Rs.4,34,347/- (Rupees Four Lakh Thirty Four Thousand Three Hundred Forty Seven Only)	22-Apr-2022	16-Jul-2022

For, further details please contact to Authorised Officer at Branch Office: Ahmedabad Commerce House, 4th Floor, Commerce House 4, Nr Shell Petrol Pump, Anandnagar Road, Pralhadnagar, Ahmedabad-380051 / Branch Office: Shop No.201, The Edge, 2nd floor Behind Prakash Talkies, near ICICI Bank Palghar (W)-401404 or Corporate Office: Plot No.38, Phase-IV, Jyoti Vihar, Gurgaon, Haryana.

Place: Gujarat, Date: 22-07-2022

Sd/- Authorised Officer, For IIFL Home Finance Ltd.

इंडियन बैंक Indian Bank Zonal Office, 'B' Block, Rudra Arcade, 132 Feet Drive-In-Cross Road, Memnagar, Ahmedabad-380052
Phone: 079-27435663, 27431248, Fax: 079-27439668, Email: zoahmedabad@indianbank.co.in

Letter to Borrower Communicating the Decision of Willful Defaulter Review Committee Classifying as Willful Defaulter

Dear Sir,

In connection with the Below Mentioned loan A/c, you have committed willful default in repayment of loans and consequently, you have been declared as Willful Defaulter by the competent authority following the mechanism set out in Master Circular on Willful Defaulters laid down by RBI.

In furtherance to the above, a decision has been taken in terms of RBI guidelines to publish your names and photographs as willful defaulters, in a widely circulated newspaper as well as Bank's Website in the format given below:

Photo	Photo	Photo

(Photograph of the borrower / mortgagor as willful defaulter)

Name of the Borrower /Mortgagor/Director /partner/ proprietor / Director (Former / Active) as willful defaulter

a) b) c)

Particulars of Employment / Avocation including address of each :

a) b) c)

Security Details :
Book Balance as on
Amount due as on Rs. Lakhs

Account Name & No. / Name of Branch	Name of Borrower	Total Amount
M/s. Balaji Textile, its Proprietor Bhupendra Parshottambhai Patel	1. M/s. Balaji Textile (Unit), 62, Anarnath Industrial Estate, Near Memco Cross Road, Sajpur, Ahmedabad-382345 2. Bhupendra Parshottambhai Patel (Proprietor), B/Janki Apartment, Opp. Suraj Park, NH.No. 8, Thakkanagar, Ahmedabad-382350 3. Bhupendra Parshottambhai Patel (Proprietor), 40, Pancharnrut Bunglow-1, Opp. CIMS Hospital, Science City Road, Soia, Ahmedabad-380060 4. Mr. Nilesh Dhirubhai Patel (Guarantor), 45 Jay Jalaram Society, Near Viratnagar, Bapunagar Highway Road, Ahmedabad-303102	Rs. 1,09,76,878.00 plus future interest and other charges/expenses thereof
Ashram Road Branch		
M/s. Informed Tech & Marketing its Proprietor Shri Himanshubhai Anirudhbhai Shuklaas	1. Informed Tech & Marketing (Proprietorship firm, Borrower) 3rd Floor, Dipawall Centre, Opposite Old High Court, Navrangpura, Ahmedabad, Gujarat, PIN-380009 2. Mr. Himanshu Anirudhbhai Shukla (Proprietor, Mortgagor & Guarantor) B/101, Aangan Residency, Near Shyam Sundar Society, Ghatlodiya, Ahmedabad, Gujarat, PIN-380061	Rs. 45,14,721.00 plus future interest and other charges/expenses thereof
Bapunagar Branch		
M/s Khushi Engineering (Proprietorship Firm, Borrower)	101, Shyam Industrial Estate, Nr. Pancharatra Estate, Singarwa-Kathwada Road, Khathwada-Ahmedabad, Gujarat-382430 Mr. Vipul Kumar R Suthar (Proprietor, Mortgagor & Guarantor) 401, IV-799, Vande Matram Apartments, Swaminarayan Park, Ghodasar, Ahmedabad, Gujarat, PIN-380050 Also at: Mr. Vipul Kumar R Suthar (Proprietor, Mortgagor & Guarantor) 101, Shyam Industrial Estate, Nr. Pancharatra Estate, Singarwa-Kathwada Road, Khathwada-Ahmedabad, Gujarat-382430	Rs. 1,00,31,471.00 plus future interest and other charges/expenses thereof
M/s Khushi Engineering its proprietor Shri Vipulkumar R Suthar		

HDB FINANCIAL SERVICES

એચડીબી ફાઇનાન્સિયલ સર્વિસીઝ લીમીટેડ

રજીસ્ટર્ડ ઓફીસ : રાધિકા, બીજે માતા, લો અર્બન રોડ, નવરંગપુરા, અમદાવાદ, ગુજરાત - ૩૮૦૦૦૯

રજીસ્ટર્ડ ઓફીસ : સુપરટેક ઓફીસ, સેક્ટર ૨૯, સત્યાજી રેસીડેન્શિયલ એપાર્ટમેન્ટ બેંક પાસાં, આણંદનગર-૩૨૦૨૦૨

કંપન નોટીસ

આથી એચડીબી ફાઇનાન્સિયલ સર્વિસીઝ લીમીટેડના નીચે સહી કરનારા અધિકૃત અધિકારીઓને સિક્કોસીટીટાઇટલો અને રીનવ્યુઅલ થયેલ ઓફ ફાઇનાન્સિયલ એક્સપ્રેસ અને એન્ફોર્સમેન્ટ ઓફ સિક્કોસીટી ઇન્વેસ્ટમેન્ટ (બીએ) ક્રાઉચ, ૨૦૦૨ (૨૦૦૨ ની ક્રાઉચ ૩) હેઠળ આ સિક્કોસીટી ઇન્વેસ્ટમેન્ટ (એન્ફોર્સમેન્ટ) નિયમોના નિયમ ૯ સાથે વંચતી કલમ ૧૩ (૧) હેઠળ પ્રાપ્ત સાતનો ઉપયોગ કરીને ૧૭ ઓગસ્ટ ના રોજ માંગણા નોટીસ જારી કરી નીચે જણાવેલ દેવાદારો અને સહ-દેવાદારો શ્રી ભવન પ્રતાપભાઈ શાહ, શ્રી પ્રતાપભાઈ સેવેતીને આ સહ અને શ્રીમતી દહાબા પ્રતાપભાઈ શાહની નોંધણીને જણાવેલી સહી. સુ. ૨૮.૦૮.૨૦૨૨ (ફિયા અદ્યાચવીસ લાખ ચોગ્રાસી હજાર નવસો ઓગ્રામીસી અને ત્રીશીસ વેસા પુરા)

આથી અગ્રાની તારીખથી સહીદિ દિવાની સંકટ પરના અગ્રાની જણાવ્યું હતું. દેવાદારો રકમની રકમ પુરવટી કરવામાં નિષ્ફળ ગયા હોવાથી દેવાદાર અને સહ-દેવાદારો અને જાહેર જનતાને જાણ કરવામાં આવે છે કે નીચે સહી કરનારે જણાવેલ નિયમોના નિયમ ૯ સાથે વંચતી પ્રત્યેક ક્રાઉચની કલમ ૧૩ (૧) હેઠળ લે/પાલિને પ્રાપ્ત સાતનો ઉપયોગ કરીને આ સહી નીચે જણાવેલ મિલકતોને કબજે આવી શકે છે. ગુજરાત, ૨૦૨૨ ના રોજ લઈ લેવાશે.

પાસ કરીને દેવાદારો અને જાહેર જનતાને આથી મિલકત સાથે કોઈ સોદો ન કરવા સાથે કરવામાં આવે છે અને મિલકત સાથેના કોઈપણ સોદા અંગતીબી ફાઇનાન્સિયલ સર્વિસીઝ લીમીટેડની રકમ સુ. ૨૮.૦૮.૨૦૨૨ (ફિયા અદ્યાચવીસ લાખ ચોગ્રાસી હજાર નવસો ઓગ્રામીસી અને ત્રીશીસ વેસા પુરા) સુ.૦૬.૨૦૨૨ મુજબ અને તેના પરના વ્યાજના ચાર્જને આદિન કરશે.

સિક્કોસીટીની વિગત :

ક્રમ નં. ૨૮, શ્રી કેશવનગર સોસાયટી, બ્લોક નં. ૫૭, કોલકાંડ ૮૭૪ સો. કુટ, મુકામ-નોરિસાણા, તાલુકો-કલોલ, વિત્તો-ગાંધીનગર-૩૮૦૨૦૧.

સુતરીયા : ઉત્તર : સુનિત નં. ૨૮, દક્ષિણ : સુનિત નં. ૩૦, પૂર્વ : સુનિત નં. ૨૦, પશ્ચિમ : ૨૦૬

૧. કોઈપણ વિગતો અને સમાધાન માટે સંપર્ક: શ્રી વિનયરાજ નાથર : સંપર્ક નં. ૯૮૨૫૪૫૨૬૦ (એરિયા કલેક્શન મેનેજર), શ્રી સિરાગ ૯૬૬૨ : સંપર્ક નં. ૯૮૦૦૮૯૦૦૧૦ (ગ્રીવલ કલેક્શન મેનેજર) અને શ્રી આશિષ પારેલ : સંપર્ક નં. ૯૭૩૪૩૫૪૬૭ (એરિયા ઓફ મેનેજર) અને એચડીબી ફાઇનાન્સિયલ સર્વિસીઝ લીમીટેડ, ૨૦૦૨, ૨૦૦૨માં કલેક્શન, નિર્માણ હોલ સાથે, ટેલિફોન સિટી સેન્ટર મોલ પાસે, અનંબરનગર રોડ, સેટેલાઇટ, અમદાવાદ-૩૮૦૦૧૫.

સહી/ અધિકૃત અધિકારી
એચડીબી ફાઇનાન્સિયલ સર્વિસીઝ લીમીટેડ વતી

nuthoot HOUSING FINANCE

મુચુટ હાઉસિંગ ફાઇનાન્સ લીમીટેડ

રજીસ્ટર્ડ ઓફીસ : ડીબી નં. ૧૭/૨૦૦૧-૧, મુચુટ સેન્ટર, પુણીસ રોડ, કલિંગનગર-૬૫૧ ૦૩૨.

CIN : U65922KL2010PL0002624 ઓર્ગેનઈઝેશન : ૧૨/૧૭/૦૧, ૧૩મા માળ, પાશ્વરી કેસનેટનો, પ્લોટ નં. સીક-૮ અને સીક-૯, બાંધકામ કોમ્પ્લેક્સ-૨૫ વાલો (પૂર્વ), મુંબા-૪૦૦૦૧૫, ફોન : ૦૨૨-૬૨૪૨૬૫૧૦

અધિકૃત અધિકારીનો ઉપયોગ : authorisef.officer@nuthoot.com

પરિશિષ્ટ-૪ (નિયમ ૮(૧)) કંપન નોટીસ (સ્વાયર મિલકત માટે)

જત પ્રવાસવાચક મેસર્સ મુચુટ હાઉસિંગ ફાઇનાન્સ કંપની લીમીટેડ નીચે સહી કરનારા અધિકૃત અધિકારીઓને સિક્કોસીટીટાઇટલો અને રીનવ્યુઅલ થયેલ ઓફ ફાઇનાન્સિયલ એક્સપ્રેસ અને એન્ફોર્સમેન્ટ ઓફ સિક્કોસીટી ઇન્વેસ્ટમેન્ટ ઓફ, ૨૦૦૨ (૨૦૦૨ ની ક્રાઉચ નં. ૫૪) હેઠળ આ સિક્કોસીટી ઇન્વેસ્ટમેન્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ના નિયમ ૯ અને સાથે વંચતી કલમ ૧૩(૧) હેઠળ મોટી સ્તરીની રકમ નીચે જણાવેલ દેવાદાર/જમીનદારો/જોને માંગણા નોટીસ જારી કરી હતી. જણાવેલ નોટીસ અંગતીબી તારીખથી ૬૦ દિવસ પુરા થયા પછી, દેવાદારો/ જમીનદારો/ રકમની રકમ પુરવટી કરવામાં નિષ્ફળ ગયા છે આથી દેવાદારો/જમીનદારો/જો અને જાહેર જનતાને આથી જાણ કરવામાં આવે છે કે જણાવેલ નિયમોના નિયમ ૮ અને સાથે વંચતી જણાવેલ ક્રાઉચની કલમ ૧૩(૧) હેઠળ તેમને પ્રાપ્ત સાતનો ઉપયોગ કરીને આ સહી નીચે જણાવેલ મિલકતોને સંકલિત કરવામાં આવેલો જણાવેલ તારીખનો લઈ લેવાશે.

ક્રમ નં.	દેવાદાર/સહ-દેવાદાર/ જમીનદારનું નામ	માંગણા નોટીસની તારીખ	કુલ બાકી રકમ (₹)	ગીચો મિલકતની વિગત	ફાઇનાન્સિયલ સર્વિસીઝ લીમીટેડ વતી
૧	લોન નંબર : ૧૬૧૭૦૦૦૮૩૮૩૯ નિયતી યોજનામાં કેશવચાલી ગુણી નિયતી કેશવચાલી	૨૮ મે ૨૦૨૧	૩,૧૫,૪૩,૪૦૦/- રનેશનલ	બી/૧૦૩, કલપુરા રેસીડેન્સી, વરેલી, સુરત, વરેલી લેક પાસે, ગુજરાત-૩૮૪૧૨૦, પૂર્વ : ઓર્ગેનઈઝેશન, પશ્ચિમ : મુખ્ય દરવાજાને આગળ પોસ્ટ, ઉત્તર : અંબા બિલ્ડિંગ, દક્ષિણ : કુલેત નં. ૧૦૪	૨૧.૦૬.૨૦૨૨
૨	લોન નંબર : ૧૧૧૩૦૦૦૮૬૩૩૦ હાઉસિંગકુમાર પિનાકીનભાઈ પ્રખાસવી	૧૬ ઓક્ટોબર ૨૦૨૧	૩,૩,૫૬,૬૦૦/- ૧૬ ઓક્ટોબર ૨૦૨૧	ફુલેત નં. ઓ/૧૦૮, પહેલી માળ, રેવન્યુ નં. ૨૩૮૪ (બાકી અને ૩૦૫/૧૦૩ (નાવો), કિશન ઓર્ગેનઈઝેશન, સુરત, ગુજરાત-૩૮૩૦૦૧, ભાવલ, પૂર્વ : ફુલેત નં. ઓ/૧૦૩, પશ્ચિમ : અંબેડકર રોડ, ઉત્તર : ૧૭૯૮ નં. ઓ/૧૦૫, દક્ષિણ : અંબેડકર રોડ	૧૮.૦૬.૨૦૨૨

પાસ કરીને દેવાદારો/જો અને જમીનદારો/જો અને જાહેર જનતાને આથી આ મિલકત સાથે સોદો ન કરવા સાથે કરવામાં આવે છે અને મિલકત સાથેના કોઈપણ સોદા મેસર્સ મુચુટ હાઉસિંગ ફાઇનાન્સ કંપની લીમીટેડના ઉપર જણાવેલ મુજબની માંગણાની રકમ અને તેના પરના ચકત વ્યાજના ચાર્જને આદિન કરશે.

સહી/ અધિકૃત અધિકારી
મુચુટ હાઉસિંગ ફાઇનાન્સ લીમીટેડ વતી

ફોર્મ એ

સાર્વજનિક જાહેરાત

(દાનસોલવની અને બેન્કફટરી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ પાર્ટના માટે ઇન્ફોર્સમેન્ટ સીટીગેલુઅન પ્રોસેસ) નિયમોના, ૨૦૧૬ ના નિયમન ૬ હેઠળ)

ડિસન્ટ લેમિન્ટ પ્રાથમેટ લીમીટેડના કેડીટોરની જાહેરાત માટે

સર્વિસ વિગતો

ક્રમ	બેન્કફટરી/કેડીટોરનું નામ	દેવાનું દેવાદારના પ્રાથમેટ લીમીટેડ
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સહી/ અધિકૃત અધિકારી
મુચુટ હાઉસિંગ ફાઇનાન્સ લીમીટેડ વતી

Repco Home Finance

રેપ્કો હોમ ફાઇનાન્સ લીમીટેડ

રજીસ્ટર્ડ ઓફીસ : એસએફ-૧, શ્રી વર્ધાન, વસ ઓફ સામે, ઇન્ટરફેઝ બિલ્ડિંગની બાજુમાં, સી. ઓ. રોડ, નવરંગપુરા, અમદાવાદ-૩૮૦૦૦૯.

ઈ-હાઉસિંગ વેચાણ નોટીસ

સાથે સોદો લેવા ફાઇનાન્સ લીમીટેડ, અમદાવાદ શાખામાંથી નાણાં લેવાને સહ-દેવાદારો અને બાકી લેવાની વિગતો અહીં નીચે આપેલ છે. કંપનીએ સરકારી સહી હેઠળ નોટીસ જારી કરી છે. અને અધિકૃત અધિકારીઓને ગીચો મિલકતોને કબજે લઈ લેવા અને નીચે જણાવેલ તારીખોને વેચાણ નોટીસ જારી કરી છે અને કંપનીએ હવે વ્યાજ છે અને જે છેના ધોરણે સિક્કોસીટી ઇન્વેસ્ટમેન્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮ અને ૯ હેઠળ મિલકતની વેચાણ કરવાની નિર્ણય કર્યો છે.

ઈ-હાઉસિંગની તારીખ અને સમય: ૨૬.૦૮.૨૦૨૨, સમય: સવારે ૧૧.૦૦ થી ૧૨.૦૦ (૫ મિનિટના અનબીડનીસ હેઠળે ઓફર-એન્ટીબેન્ડ નામની)

ઈ-વેન્ડર